## Bill No. 136 of 2011

# THE CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) BILL, 2011

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## BILL

further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Karnataka.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

**1.** This Act may be called the Constitution (Scheduled Tribes) Order (Second Short title. Amendment) Act, 2011.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950 in Part VI.— *Karnataka*, in entry 37, after "Meda", insert ",Medara."

Amendment of Part VI of Constitution (Scheduled Tribes) Order, 1950.

#### STATEMENT OF OBJECTS AND REASONS

Clause (25) of article 366 of the Constitution defines "Scheduled Tribes" which means such tribes or tribal communities or parts of or groups within such tribes or tribal communities as are deemed under article 342 to be Scheduled Tribes for the purposes of this Constitution.

- 2. Article 342 of the Constitution provides that—
- (1) the President may with respect to any State or Union territory, and where it is a State, after consultation with the Governor thereof, by public notification, specify the tribes or tribal communities or parts of or groups within tribes or tribal communities which shall for the purposes of this Constitution be deemed to be Scheduled Tribes in relation to that State or Union territory, as the case may be.
- (2) Parliament may by law include in or exclude from the list of Scheduled Tribes specified in a notification issued under clause (1) any tribe or tribal community or part of or group within any tribe or tribal community, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification.
- 3. In view of the above consitutional provisions, the first list of Scheduled Tribes in Karnataka was notified through the Constitution (Scheduled Tribes) Order, 1950. It has further been modified through the Scheduled Castes and Scheduled Tribes Orders, (Amendment) Act, 1956, the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956, the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976, the Constitution (Scheduled Tribes) Order (Second Amendment) Act, 1991 and the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002.
- 4. At present, there are 50 communities appearing in the list of Scheduled Tribes in State of Karnataka. To fulfil the long standing demand for considering the grant of Scheduled Tribes Status to the "Medara" community in the State of Karnataka, it is proposed, on the recommendation of the State of Karnataka, to amend the entry at Serial No. 37 occuring under Part VI, relating to Karnataka of the Schedule to the Constitution (Scheduled Tribes) Order, 1950 and insert the 'Medara' community after the community "Meda" Scheduled Tribes of Karnataka.
  - 5. The Bill seeks to achieve the aforesaid objectives.

New Delhi; *The 16th December*, 2011.

V. KISHORE CHANDRA DEO.

#### FINANCIAL MEMORANDUM

The Bill seeks to amend the Constitution (Scheduled Tribes) Order, 1950, by including the community "Medara" in the list of Scheduled Tribes in the State of Karnataka by amending the existing entry 37 of Part-VI of the said Order.

2. The amendments in the list of Scheduled Tribes of Karnataka will entail additional recurring and non-recurring expenditure from the Consolidated Fund of India on account of benefits likely to be provided to the persons belonging to the "Medara" community out of continuing schemes meant for the welfare of the Scheduled Tribes. The same will be accommodated within the Annual Plan and Non-Plan outlay of the Ministry.

## ANNEXURE

Extract from the Constitution (Scheduled Tribes) Order, $1950$
$(C \cap 22)$

	(C.O. 22)						
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	THESCHEDULE						
	*	*	*	*	*		
Part VI.— Karnataka							
	*	*	*	*	*		
	37. Meda, Medari, Gauriga Burud.						
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A BILL

further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Karnataka.

(Shri V. Kishore Chandra Deo Minister of Tribal Affairs and Panchayati Raj)